

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-1305(PB)/2019

IN THE MATTER OF:

Sh. Ashok Bansal

.... Applicant/petitioner

Vs.

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Sameer Rai, Adv.

For the respondent

Mr. Aman Anand, Mr. Parth Kaushik, Adv.

ORDER

Learned counsel for the respondent states that the reply has been filed in the registry through E-filing and a hard copy shall be filed during the course of the day. A copy of the same has also been furnished to the counsel for the petitioner.

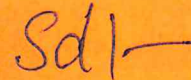
Rejoinder, if any, be filed within a week with a copy in advance to the counsel for the respondent.

List for arguments on 23.07.2019.

In the meanwhile, parties are free to negotiate for an amicable settlement.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)